



తెలంగాణ రాజ్ పత్రము

RULES SUPPLEMENT TO PART - I

EXTRAORDINARY

OF

THE TELANGANA GAZETTE

PUBLISHED BY AUTHORITY

No. 130]

HYDERABAD, WEDNESDAY, JUNE 1, 2016.

NOTIFICATIONS BY GOVERNMENT

—X—

LAW DEPARTMENT

(F)

LAWS IN THE COMBINED STATE OF ANDHRA PRADESH AS ON 02-06-2014, THE APPOINTED DAY -
ADAPTATION TO THE STATE OF TELANGANA.

[GO. Ms. No. 45, Law (F), 1st June, 2016.]

In exercise of the powers conferred by Section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) the Governor of Telangana hereby makes the following order, namely:-

1. (1) This order may be called the **Telangana Adaptation of Laws Order, 2016.**
- (2) It shall come into force with effect from 01.06.2016.
2. (1) In this Order,-
 - (a) "Law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having, immediately before the appointed day, the force of law in the whole of the State of Andhra Pradesh;
 - (b) appointed day means the 2nd day of June, 2014;
 - (c) existing law means an Andhra Pradesh Law.

3. The Andhra Pradesh General Clauses Act, 1891 shall apply for the interpretation of this Order as it applies for the interpretation of a State Act.

4. For the purpose of this Order, and the laws adapted herein, the expression "the State" shall have the meaning and area as specified in section 3 of the Andhra Pradesh Reorganisation Act, 2014.

5. The Acts / Regulations, specified in the First Schedule to this Order including the laws made thereunder, and which were in force in the whole of the State of Andhra Pradesh as on the appointed day immediately before the formation of the State of Telangana, shall, until altered, repealed or amended by the competent Legislature or by

other competent authority, have effect and be in force in the State of Telangana, subject to the adaptation and modifications as specified below, or if it is so directed shall stand repealed,-

- (a) the short title of every Act / Regulation specified in Column (3) of the First Schedule and its citation by the number and year as indicated therein shall be amended as specified in the corresponding entry in column (4) thereof and all references to any such law in any other law shall stand modified accordingly,
- (b) for the words "Andhra Pradesh" wherever they occur the word "Telangana" shall be substituted therefor and there shall also be made in any sentence in which the said expression or any expression cognate thereto or any grammatical variation thereof occurs, such consequential amendment as the rules of grammar may require.

6. All the other laws, including those made under the adapted Acts, specified in Column (4) of the Second Schedule, which were in existence as on 02.06.2014, but not adapted as on the date of this Order, shall be deemed to have been adapted to the State of Telangana.

7. The enactments specified in the Third Schedule shall stand repealed, to the extent mentioned in the fifth column thereof.

8. Nothing in this Order, shall affect the previous operation of, anything duly done or suffered under, any existing law, or any right, privilege, obligation or liability already acquired, accrued or incurred under any such law, or any penalty, forfeiture or punishment incurred in respect of any offence already committed against any such law.